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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

1. OA No.2143/91
2. OA No.2241/92

New Delhi this the 21st day of April, 1997.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

OA-2143/91

Surender Verma,
S/o Shri H.P. Saxena,
R/o A-7, Vishal Colony,
Nangloi, Delhi.

...Applicant

(By Advocate Shri V.S.R. Krishna)

-Versus-

Lt. Governor, Delhi
through Chief Secretary,
Delhi Administration,
5 Sham Nath Marg,
Delhi.

...Respondents

(None for Respondents)

OA-2241/92

Surender Verma,
S/o Shri H.P. Saxena,
R/o A-7, Vishal Colony,
Nangloi, Delhi.

...Applicant

(By Advocate Shri V.S.R. Krishna)

-Versus-

1. Lt. Governor, Delhi
through Chief Secretary,
Delhi Administration,
5 Sham Nath Marg,
Delhi.
2. Director cum Secretary,
Social Welfare,
Delhi Admn.
Old ITI Building,
Curzon Road,
New Delhi.

...Respondents

(None for Respondents)

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ORDER (ORAL)
(Hon'ble Mr. S.R. Adige, Member (A))

This common order will cover OA-2143/91 as well as OA-2241/92.

2. In OA-2143/91 applicant had impugned respondents order dated 17.6.91, imposing penalty of compulsory retirement and has prayed for quashing of the departmental proceedings initiated on 27.5.88.

3. Shri V.S.R. Krishna, applicant's counsel states that OA-2143/91 has become infructuous consequent to the interim order dated 20.9.91, directing respondents not to give effect to the impugned order dated 17.6.91 as a result of which, applicant is stated to have retired upon superannuation in the normal course on 31.7.92, as averred by the respondents in their reply to OA-2241/92. None appeared for the respondents even on the second call. Under the circumstances this O.A. is disposed of as having become infructuous.

4. In so far as OA-2241/92 is concerned, which seeks to quash three charge memos (one dated 1.6.92 and two dated 28.7.92), the Hon'ble Supreme Court in a catena of judgements have deprecated the practice of Courts/Tribunals interfering in departmental enquiry at the threshold stage. Accordingly, this O.A. is disposed of with a direction to the respondents to conclude departmental enquiry against the applicant as expeditiously as

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possible and preferably within four months from the date of receipt of a certified copy of this judgement. In this connection applicant should cooperate fully with the respondents in the expeditious conclusion of the departmental proceedings.

5. Both OAs stand disposed of accordingly.
No costs.

A Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
MEMBER(A)

'Sanju'